

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 26

C.P.(IB) 969/MB/2022

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON 23.08.2023

**NAME OF THE PARTIES: JM FINANCIAL ASSET
 RECONSTRUCTION COMPANY
 LIMITED V/s ANKIT RAJENDRA
 AGRAWAL**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Ms. Ruchita Jain, Ld. Counsel for the Petitioner and Mr. Abhay Jariwala, Ld. Counsel for the Respondent are present. Ld. Counsel for the Respondent submits that he has not been served with a copy of the present Company Petition. Ld. Counsel for the Petitioner submits that the Company Petition could not be served due to insufficient address of the Respondent available in their record.

Counsel for the Respondent undertakes to provide correct address of the Respondent, by tomorrow, and waives service of Notice on behalf of the Respondent, Personal Guarantor.

List this matter on Board on 26.09.2023, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare